



Jharkhand Mineral Area Development Authority (Amendment) Act, 2019

Act 10 of 2019

Keyword(s):

Mineral Area, Development, Authority

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विधि (विधान) विभाग

अधिसूचना

14 जून, 2019

संख्या-एल०जी०-41/2015-255/लेज०--झारखंड विधान मंडल द्वारा यथा पारित और माननीया राज्यपाल द्वारा दिनांक- 01/04/2019 को अनुमत झारखण्ड खनिज क्षेत्र विकास प्राधिकार (संशोधन) अधिनियम, 2019 का निम्नांकित अंग्रेजी अनुवाद झारखंड राज्यपाल के प्राधिकार से इसके द्वारा प्रकाशित किया जाता है जिसे भारतीय संविधान के अनुच्छेद 348 के खंड (3) के अधीन उक्त अधिनियम का अंग्रेजी भाषा में प्राधिकृत पाठ समझा जाएगा ।

Jharkhand Mineral Area Development Authority (Amendment) Act, 2019

An Act to amend the Jharkhand Mineral Area Development Authority Act, 2000

Be it enacted by the legislature of the State of Jharkhand in the Seventieth year of the Republic of India as follows:-

1. **Short title, extend and commencement –**

- (1) This Act may be called the Jharkhand Mineral Area Development Authority (Amendment) Act, 2019.
- (2) It extends to the whole of the State of Jharkhand.
- (3) It shall come into force from the date of its issuance notification.

2. **Amendment in Section – 90-B (2) of Jharkhand Mineral Area Development Authority Act, 2000.**

Section 90-B (2) of Jharkhand Mineral Area Development Authority Act, 2000 is substituted as follows:-

“The market-fee so collected shall be deposited in the state fund and the Urban Development and Housing Department shall make suitable allocations every year to the authority concern to provide for Civic amenities, Infrastructure, Marketing facilities and establishment within its area.”

झारखंड राज्यपाल के आदेश से,

प्रदीप कुमार श्रीवास्तव,
प्रधान सचिव-सह-विधि परामर्शी
विधि विभाग, झारखंड, राँची ।